

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2827
ANSWERED ON:27.08.2013
EXTRADITION TREATY
Venugopal Shri P.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether India and Thailand have signed an extradition treaty, including a memorandum of understanding to exchange intelligence inputs related to money laundering and terrorism financing and ratified the Treaty on Transfer of Sentenced Persons;
- (b) if so, the details thereof; and
- (c) the names of the countries with whom such treaties have been signed?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): An Extradition Treaty between India and Thailand was signed at Bangkok during the visit of Hon'ble Prime Minister to Thailand on 30-31 May, 2013. The Treaty shall enter into force after ratification by both the Countries and would provide a firm legal framework for seeking extradition of fugitive offenders including those wanted for fiscal offences.

The Financial Intelligence Unit-India (FIU-IND) has signed a Memorandum of Understanding (MoU) with the Anti-Money Laundering Officer (AMLO), the Financial Intelligence Unit of Thailand on 30.05.2013 at Bangkok to promote co-operation and coordination in the area of exchange of information relating to money laundering and terrorist financing.

An agreement on transfer of Sentenced Persons has been signed on 25th January 2012 between the Government of India and Government of Thailand and Instrument of Ratification has been exchanged on 30th May 2013.

(c): At present 35 Extradition Treaties signed between India and following countries are in operation: Australia, Bahrain, Belarus, Belgium, Bhutan, Bulgaria, Canada, Egypt, France, Germany, Hong Kong, Republic of Korea, Kuwait, Malaysia, Mauritius, Mexico, Mongolia, Nepal, Netherland, Oman, Poland, Portugal, Russia, Saudi Arabia, South Africa, Spain, Switzerland, Tajikistan, Turkey, Tunisia, UK, USA, Uzbekistan, UAE and Ukraine.

India also has reciprocal extradition arrangements with 10 countries: Fiji, Italy, Papua New Guinea, Singapore, Sri Lanka, Sweden, Tanzania, Thailand, Croatia and Peru.

The FIU-IND has signed MoUs to exchange intelligence inputs relating to money laundering and terrorist financing with 23 countries/jurisdictions namely, Australia, Bermuda, Brazil, Canada, Georgia, Indonesia, Israel, Japan, Malaysia, Mauritius, Nepal, Nigeria, Philippines, Poland, Russia, San Marino, Singapore, Sri Lanka, USA, Thailand, South Africa, Montenegro and Guernsey.

The Government of India has so far signed agreement on transfer of Sentenced Persons with the 18 countries viz., United Kingdom, Mauritius, Bulgaria, Cambodia, Egypt, France, Bangladesh, South Korea, Sri Lanka, Iran, Saudi Arabia, UAE, Maldives, Israel, Thailand, Turkey, Bosnia & Herzegovina and Italy.